

Directions on Investments in Alternative Investment Funds (AIFs)
(refer paragraphs 16 and 17 of these Directions)

1. In order to address concerns relating to possible evergreening through this route, it is advised as under:

- (i) An RRB shall not make investments in any scheme of AIFs which has downstream investments either directly or indirectly in a debtor company of the RRB.

Note: Downstream investments shall exclude investments in equity shares of the debtor company of the RRB, but shall include all other investments, including investment in hybrid instruments.

Explanation: The debtor company of the RRB, for this purpose, shall mean any company to which the RRB currently has or previously had a loan or investment exposure anytime during the preceding 12 months.

- (ii) If an AIF scheme, in which an RRB is already an investor, makes a downstream investment in any such debtor company, then the RRB shall liquidate its investment in the scheme within 30 days from the date of such downstream investment by the AIF. If the RRB has already invested into such schemes having downstream investment in their debtor companies as on date, the 30-day period for liquidation shall be counted from December 19, 2023. The RRB shall forthwith arrange to advise the AIFs suitably in the matter.
- (iii) In case an RRB is not able to liquidate their investments within the above-prescribed time limit, it shall make 100 percent provision on such investments.

Note: Provisioning shall be required only to the extent of investment by the RRB in the AIF scheme which is further invested by the AIF in the debtor company, and not on the entire investment of the RRB in the AIF scheme.

2. In addition, investment by an RRB in the subordinated units of any AIF scheme with a 'priority distribution model' shall be subject to full deduction from the RRB's capital funds. Herein,

- (i) the proposed deduction from capital shall take place equally from both Tier-1 and Tier-2 capital.
- (ii) reference to investment in subordinated units of AIF Scheme includes all forms of subordinated exposures, including investment in the nature of sponsor units.

Note: Paragraph (2) shall only be applicable in cases where the AIF does not have any downstream investment in a debtor company of the RRB. If the RRB has investment in subordinated units of an AIF scheme, which also has downstream exposure to the debtor company, then the RRB shall be required to comply with paragraph 1 of this Annex.

Explanation: 'Priority distribution model' shall have the same meaning as specified in the SEBI circular SEBI/HO/AFD-1/PoD/P/CIR/2022/157 dated November 23, 2022.

3. Investments by an RRB in AIFs through intermediaries such as fund of funds or mutual funds are not included in the scope of these instructions contained in this Annex.